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(b) Statement by Government accepting the above Report.

[Placed in the Library. See No. LT-498/85 for (a) and (b)]

- (vii) (a) Twenty-fourth Annual Report and Accounts of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

[Placed in the Library. See No. LT—497|85 for (a) and (b)].

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1)(i)(vi) and (vii) above.

[Placed in the Library. See No. LT-504|85].

- I. Report of MRTP Commission on setting up of new undertaking in notified backward area in U.P. and related paper
- II. Report of MRTP Commission on setting up of new undertaking in notified backward area in Maharashtra/Karnataka and related paper.

SHRI ARIF MOHD. KHAN: Sir, I also lay on the Table a copy each (in English and Hindi) of the following papers under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

(i) Report of the Monopolies and Restrictive Trade Practices Commission under section 22(3) (b) of the said Act, in the case of M|s. Modi Industries Limited, Modi Nagar (Uttar Pradesh) for setting up of a new undertaking for the manufacture of Steel Tyre Cord Wire, Steel Tyre Bead Wire and Hose Wire in a notified area in the State-of Uttar Pradesh and an Order dated the 19th June, 1984, of the Central Government thereon together with an explanatory note on the Report.

[Placed in the Library, See No. LT-495/85]

(ii) Report of the Monopolies and Restrictive Trade Practices Commission under Section 22(3)(b) of the said Act, in the case of M|s. National Standard Duncan Limited, Calcutta for setting up of a new undertaking for the manufacture of Steel Tyre Cord Wire in a notified backward area in the States of Maharashtra Karnataka, and an Order dated the 19th June, 1984, of the Central Government thereon together with an explanatory note on the Report.

on the Table

[Placed in the Library. See No. LT-496/85]

Report and Accounts (1983-84) of the Antomobile Research Association of India, Pune, and related papers

SHRI ARIF MOHD. KHAN: Sir, I also lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Fourteenth Annual Report and Accounts of the Automobile Research Association of India, Pune, for the year 1983-84, together with the Auditors' Report on the Accounts.
- (ii) Statement by Government accepting the Report on the Accounts.
- (iii) Statement by Government accepting the report.

[Placed in the Library. See No. LT—505]85 for (i) and (ii)].

- I. Hooghly Docking and Engineering Ltd., (Acquisition and Transfer of Undertakings) Administration of Funds Rules, 1985
- II. Hooghly Docking and Engineering Company I. (Acquisition and Transfer of Undertakings) (Intimation regarding Mortgage, Charge, Lien or other Interest in any property) Rules, 1985

SHRI ARIF MOHD. KHAN. Sir, I Table the a copy also on and Hindi) of English (in the following Notifications of the Ministry of Industry (Department of Heavy Industry), under sub-section (3) of section 31 of the Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Act, 1984:

(i) S.O. No. 53(E), dated, the 28th January, 1985, publishing the Hooghly

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Docking and Engineering Limited (Acquisition and Transfer of Undertakings) Administration of Funds Rules, 1985.

(ii) S.O. No. 54(E), dated the 28th January, 1985, publishing the Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) (Intimation regarding Mortage, Charge, Lien or other Interest in any Property) Rules, 1985.

[Placed in Library Sec. No. LT—494/85 for (i) and (ii)]

PRESIDENTIAL ORDERS IN RELA-TION TO THE UNION TERRITORY OF PONDICHERRY

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Home Affairs Notification S.O. No. 193(E), dated the 16th March, 1985, containing the Order made by the President on the 16th March, 1985, under section 51 of the Government of Union Territories Act, 1963, rescinding the Order made by him on the 24th June, 1983, in relation to the Union Territory of Pondicherry. [Placed in the Library. See No. LT—484 85].

LEAVE OF ABSENCE TO SHRIMATI ILA BHATTACHARYA

MR. CHAIRMAN: I have to inform Members that I have received a letter dated 6th March. 1985 from Shrimati Ila Bhattacharya to the effect that she was operated upon on 15th February, 1985 at a hospital in Agartala and is still under treatment for some post-operative problem and that she would not be able to attend the current session of the Rajya Sabha. She has accordingly requested for grant of leave of absence from all the sittings of the Rajya Sabha during the 133rd session.

Is it the pleasure of the House that permission be granted to Shrimati Ila Bhattacharya for remaining absent from

all meetings of the House during the current session?

[No hon. Member dissented]

MR. CHAIRMAN: Permission to remain absent is granted.

REFERENCE TO THE WITHDRAWAL OF ARMY FROM PUNJAB

SHRI JASWANT SINGH (Rajasthan): Sir, I rise to make a Mr. Chairm'an, mention of the question of withdrawal of the army from Punjab and the statements made on the subject by the Prime Minister and the Home Minister. Sir, the Minister's statement, to recall exactly what he said used the words. "In one form or the other the army will always be present in Punjab." The context of the question which elicited that reply was of law and order, and I had specifically asked in the context of the prevailing law and order situation in Punjab, as the 'army has been the law and order agency in Punjab for the last nine months, when the army was going to withdraw. In answer to which the Home Minister 🕏 said what he did. Then, Sir, later during the day, the Prime Minister reportedly made a statement in the meeting of the Congress Parliamentary Party-which statement was carried by the UNI-and in that the Prime Minister is believed to have said that the army is going to be withdrawn. Subsequently there was a retraction of that statement. Yet again, later in the evening, there was a further contradiction of the retraction and yet again, on a subsequent day, there was a further contradiction of both the retraction and the contradiction. What takes place within the Congress Parliamentary Party is a matter entirely of concern to the Congress Parliamentary Party and would not ordinarily merit a mention in the House. Yet, when the Prime Minister makes a statement on as important an issue as Punjab, then we cannot ignore it. Secondly, when two Ministers of the Union Cabinet, on as important a subject as the withdrawal of the army from Punjab, make totally contradictory statement—one saying that it will always be there, somewhat superfluously and confusingly, and the Prime Minister says that the army is going to be withdrawn—and